

प्रतिरक्षा संञ्चालन में शक्ति संबंधी (बी व० रा० भवत) : (क) देश में 15 सैनिक स्कूल हैं, जो मनारा (महाराष्ट्र), कुजपुरा (हरयाणा), बालाबंडी (गुजरात), कपूरथला (पंजाब), बिलीरगढ़ (राजस्थान), कोयकूडा (आंध्र प्रदेश), करलाकूरम (केरला), पुक्कलिका, (पश्चिमी बंगाल), भुवनेश्वर (उड़ीसा), अमरावती नगर (मद्रास), रीवा (मध्य प्रदेश), तिलिया (बिहार), बोजापुर (मैसूर) गोलपाडा (झारखण्ड) और चंडा खान (उत्तर प्रदेश) में स्थापित है।

(ग) 5887 (31 मार्च 1967 की स्थिति के अनुसार)

(ग) इन स्कूलों को चयनित जाने सैनिक स्कूल मोनोटरी के बोर्ड आफ गवर्नर्स ने 15 सैनिक स्कूलों के लिए 1967 में 96.43 लाख रुपए का कुल बजट मंजूर किया है।

संजन में भारतीय उच्चायुक्त की नियुक्ति

1453. श्री हुकम चन्द कल्लवाय :
 श्री जगन्नाथ राव जोशी :
 श्री सिद्धेश्वर प्रसाद :
 श्री व० अ० प्रसाद :
 श्री रामचन्द्र उस्ताका :
 श्री बुलेश्वर मोना :
 श्री हीरजी भाई :
 श्री ल० प्रधापी :
 श्री ल० क० सांधी :

श्री वैदेशिक-कार्य मंत्र 27 मार्च 1967 के प्रस्तावित प्रश्न पर 40 के उत्तर के संबंध में यह बताने का ह्रा: करण कि :

(क) क्या संजन में भारतीय उच्चायुक्त की नियुक्ति कर ली गई है ;

(ख) यदि हां, तो उच्चायुक्त का पद कितने समय तक खाली रहा ; और

(ग) उरगेक नियुक्ति करने में देगे क्यों हुई है ?

वैदेशिक-कार्य मंत्री (श्री वु० क० बालसा) : (क): जो नहीं।

(ख) : संजन में भारत के हाई कमिश्नर का पद 24-12-1966 से खाली है।

(ग) इस पद पर जिन महानुभाव को पहले चुन गया था, वह इसे स्वीकार करने की स्थिति में नहीं थे। इसलिए नए व्यक्तियों का चुनाव करने पर सफ़िक रूप से विचार किया जा रहा है।

War Correspondents

1454. Shri Mohammad Ismail:
 Shri Ganesh Ghosh:
 Shri Umanath:
 Shri B. K. Modak:
 Shri Bhagaban Das:

Will the Minister of Information and Broadcasting be pleased to state:

(a) whether Government have prepared a scheme for the deployment of Press Representatives and Cameramen as War Correspondents;

(b) if so, the criterion for the selection of candidates; and

(c) the details of the training course proposed by Government?

The Minister of Information and Broadcasting (Shri K. K. Shah): (a) Yes, Sir.

(b) Selections were made on the basis of nominations invited from the news agencies as well as newspapers of various languages in the light of their regional coverage, standing and circulation. The Press representatives will receive training in suitable and convenient batches.

(c) Disclosure of this information will not be in the public interest.

Sainik School in Himachal Pradesh

1455. Shri Hem Raj: Will the Minister of Defence be pleased to state:

(a) whether there is a proposal to establish a Sainik school in Himachal Pradesh; and

(b) if so, when it is likely to be set up?

The Minister of State in the Ministry of Defence (Shri B. R. Bhagat):

(a) No, Sir.

(b) Does not arise.

Permanent Welfare Offices for Ex-Servicemen in States

1456. Shri Hem Raj: Will the Minister of Defence be pleased to state:

(a) whether it is proposed to set up permanent offices at State headquarters for the welfare of Ex-servicemen; and

(b) if so, their nature and functions?

The Minister of State in the Ministry of Defence (Shri B. R. Bhagat):

(a) State Soldiers' Sailors' and Airmen's Boards have been set up for the welfare of the ex-servicemen.

(b) These are permanent bodies, whose functions are to administer and co-ordinate the work of the District Soldiers' Sailors' and Airmen's Boards under them and generally to promote measures for the welfare of ex-servicemen and their families and the families of serving and deceased service personnel residing in the State.

Seminar on Indo-Pak. Problems

1457. Shri Onkar Lal Berwa: Will the Minister of External Affairs be pleased to state:

(a) whether it is a fact that a Seminar was organised by the Gandhi Study Group to discuss Indo-Pak. problems on the 1st May, 1967;

(b) if so, whether any External Affairs Ministry official participated in the deliberations;

(c) whether the Government helped in the conducting of this Seminar in any way; and

(d) if so, the details thereof?

The Minister of External Affairs (Shri M. C. Chagla): (a) Yes, Sir.

(b) No, Sir. However, two officers of the Ministry of External Affairs attended the Seminar, as observers.

(c) No, Sir.

(d) Does not arise.

Ban on 'Night' films

1460. Shri Baburao Patel: Will the Minister of Information and Broadcasting be pleased to state:

(a) the number of the so-called 'Night' films such as "Orient By Night", "Paris By Night", "America By Night" etc. which have been banned, and their names, up to 31st March, 1967;

(b) the dates on which these films were censored and allowed to be released when first imported, and the duration of the run of each of them in the country;

(c) the number of copies of each film allowed to be imported into India and the amount of duty paid thereon;

(d) what particular social benefit to the people of our country was gained by banning these films after allowing them to be run so long; and

(e) why the censors had not banned the 'Night' films when they were first imported into the country and put up before the censors?

The Minister of Information and Broadcasting (Shri K. K. Shah): (a) to (c). Eleven 'By Night' series films have been uncertified for public exhibition with effect from 24th April, 1967. Information regarding their

titles, dates of their certification by the Central Board of Film Censors, number of copies imported and the duty paid thereon is given in the statement laid on the Table of the House. [Placed in Library. See No. LT-517/67]. Information regarding the exact duration of the run of each film is not available with Government.

(d) Review proceedings had to be undertaken in accordance with the provisions of the Cinematograph Act, 1952 on receipt of a number of complaints from the public against the exhibition of these films which on examination were found to be justified.

(e) The Central Board of Film Censors was well within its competence to allow exhibition of these films with an 'A' Certificate after such deletions as were considered necessary in its judgement.

Sainik School, Bhubaneswar

1461. Shri Chintamani Panigrahi: Will the Minister of Defence be pleased to state:

(a) whether Government are aware of the mismanagement of the Sainik School at Bhubaneswar in Orissa;

(b) whether it is a fact that the parents of the boys there have lodged several complaints against the management of the School;

(c) whether it is a fact that the State Government have no control over the school; and

(d) if so, the steps Government propose to take to improve the management of the school?

The Minister of State in the Ministry of Defence (Shri B. E. Bhagat): (a) and (b). Although Government have not received any complaints against the management of the school from parents of boys, they have seen some reports in Orissa newspapers making various complaints about the manner in which the school is being run. These have been looked into and generally found to be without basis.

(c) and (d). Under the scheme of the Sainik Schools run by the Sainik Schools Society, the State Government is represented both on the local Board of Administration and the Board of Governors and is thus able not only to express its views but also to influence the decisions relating to the management of the school.

Defence Officers sent abroad

1462. Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:
Shri Heerji Bhai:
Shri K. Pradhani:
Shri Vishwa Nath Pandey:

Will the Minister of Defence be pleased to state:

(a) the number of Officers from the Defence Services sent abroad during the last two months; and

(b) the names of countries to which they were sent?

The Minister of State in the Ministry of Defence (Shri B. E. Bhagat): (a) and (b). The information is being collected and will be laid on the Table of the House.

Heads of Indian Missions Abroad

1463. Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:
Shri Heerji Bhai:
Shri K. Pradhani:

Will the Minister of External Affairs be pleased to state:

(a) the posts of the Heads of Indian Missions abroad which have been filled during the last two months; and

(b) the posts which still remain vacant?

The Minister of External Affairs (Shri M. C. Chagla): (a) Given below is the list of countries where a new

Head of Mission has been posted in the last two months:

1. Rumanoa Bucharest
2. Denmark Copenhagen
3. Malaysia.... Kuala Lumpur
4. Thailand Bangkok
5. Iran Tehran

(b) Selections for the Heads of Mission posts in Turkey, Kuwait, Poland, Indonesia, Senegal, Syria, Mauritius and Nigeria have already been made and the Heads of Missions concerned will be taking over in each of these countries shortly; except Mauritius where the incumbent is already in place. In the case of U.K. and Australia the selection of a Head of Mission is under active consideration.

Soldiers wounded during Indo-Pak. Conflict

1464. Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:
Shri Heerji Bhai:
Shri K. Pradhani:

Will the Minister of Defence be pleased to state the total number of soldiers wounded in the recent Indo-Pak. conflict who were admitted in various occupational therapy centres for training and rehabilitation and for whom grants have been given by the Central Government?

The Minister of State in the Ministry of Defence (Shri B. E. Bhagat): 12 wounded soldiers are at present undergoing treatment in various Training Centres viz. Industrial Training Institutes, Queen Mary's Technical School, Kirkee and Training Centre for Adult Blind, Dehradun.

The wounded soldiers still in Military Hospital numbering about 240, are already getting physiotherapy treatment in the Hospitals, wherever necessary. However, a separate Medical Rehabilitation Centre has been set up to provide physiotherapy and diversional therapy treatment to those soldiers who may need them on completion of their medical treatment.

The period spent by these persons in the Medical Rehabilitation Centre and Vocational Training Centre is treated as 'duty' in the case of other ranks and as 'sick leave' in the case of Officers; no other Government grant is given to them.

Defence Training Institutions

1465. Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:
Shri Heerji Bhai:
Shri K. Pradhani:

Will the Minister of Defence be pleased to state:

(a) the number of Defence Training Institutions proposed to be opened in the country during 1987-88; and

(b) the details thereof?

The Minister of State in the Ministry of Defence (Shri B. E. Bhagat):

(a) Nil.

(b) Does not arise.

Heavy Water Plant

1466. Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:
Shri K. Pradhani:
Shri Heerji Bhai:

Will the Prime Minister be pleased to state:

(a) whether Government propose to establish any Heavy Water Manufacturing Plant in the country during the Fourth Five Year Plan period; and

(b) if so, the details thereof?

The Minister of State in the Department of Atomic Energy (Shri M. S. Gurupadaswamy): (a) and (b). It has been decided to set up a Heavy Water Plant with a capacity of 200 metric tonnes per annum. The question regarding the location of the Plant is under consideration of Government.

Film Institute of Poona

1467. **Shri Mohsin:**
Shri M. N. Naghnor:

Will the Minister of Information and Broadcasting be pleased to state:

(a) the yearly recurring and non-recurring expenditure of the Indian Film Institute, Poona;

(b) the total investment on the Institute;

(c) the number of students studying in the Institute with break-up for various courses;

(d) the number of staff working in the Institute; and

(e) the per capita expenditure?

The Minister of Information and Broadcasting (Shri K. K. Shah): (a) Expenditure of the Film Institute of India, Poona for the year 1966-67 was as follows:—

Recurring	Rs. 11.92 lakhs
Non-recurring	Rs. 3.00 lakhs

(b) Total expenditure on the Film Institute of India, Poona since its inception in 1960 Rs. 77,50,720.

(c) 124 students were studying in the Institute during the academic year 1966-67. The break-up in various courses is given below:—

(i) Screenplay Writing	9
(ii) Direction	15
(iii) Motion Picture Photography	30
(iv) Sound Recording and Sound Engineering	26
(v) Film Editing	21
(vi) Film Acting	23
Total	122

(d) 175.

(e) Average annual expenditure per student during the last five years came to Rs. 9,579.

Tulihal Airport

1468. **Shri M. Meghachandra:** Will the Minister of Defence be pleased to state:

(a) whether it is a fact that land is being acquisitioned for the purpose of expanding the Tulihal Airfield in Manipur;

(b) if so, the number of families to be uprooted by this expansion and how much of the acquisitioned land is actually cultivated land; and

(c) whether people affected by this airfield expansion are being given alternative land as compensation?

The Minister of State in the Ministry of Defence (Shri B. R. Bhagat):

(a) Yes, Sir.

(b) About 75 families will be displaced by the acquisition of land. The area includes about 170 acres of cultivated land.

(c) No, Sir. The affected persons will be paid cash compensation only according to the provisions of the Land Acquisition Act.

Violation of Indian Air space by Pak. Plane

1469. **Shri D. C. Sharma:**
Shri K. N. Pandey:
Shri D. N. Deb:

Will the Minister of Defence be pleased to state:

(a) whether a jet plane from Goga side of East Pakistan intruded into Indian territory through the Jhau-danga border outpost on the 7th May, 1967;

(b) whether any enquiry has been made into the incident; and

(c) if so, with what result?

The Minister of State in the Ministry of Defence (Shri B. R. Bhagat):

(a) On 7th May, 1967, at about 1810 hours a Pakistani light aircraft entered Indian air space at a point East of

Bangaon, in West Bengal area, and then turning in a northerly direction re-entered Pakistan territory. It penetrated about 8 nautical miles into Indian territory.

(b) A protest was lodged with the Government of Pakistan on 16-5-1967.

(c) Reply of the Government of Pakistan is awaited.

Resettlement Directorate

1470. Shri D. N. Patodia:
Shri Mohamed Imam:
Shri S. K. Tapariah:
Shri Gadilingana Gowd:

Will the Minister of Defence be pleased to state:

(a) the details of alternative employment arranged by the Resettlement Directorate of his Ministry for the Emergency Commissioned Officers who have been served with quit notices; and

(b) whether complaints have been received about the unsatisfactory working of the Resettlement Directorate?

The Minister of State in the Ministry of Defence (Shri B. B. Bhagat):

(a) Resettlement Directorate functions only as a liaison office between the potential employers and the ex-ECOs. Its role is to persuade the potential employers to give preference to the ECOs in the matter of filling vacancies in their offices and it has no authority to issue posting orders against such vacancies.

Government have taken steps to reserve certain percentages of permanent vacancies in the All India Services and various Central Services [posts Class I and Class II which are filled on the basis of a competitive examination and/or interview by the Union Public Service Commission, advertisements for which are published in all important newspapers of the country. It is for the individual officers to be on the look-out for such

advertisements and apply for them, if they are eligible.

Most of the State Governments have also issued orders reserving certain percentages of vacancies in their services for the ECOs. For these vacancies also the ECOs themselves have to apply to the appropriate authority as and when advertisements appear.

As for public undertakings and private firms the ECOs could apply for such vacancies as they come across, direct to the authority concerned with a copy to the Director General Resettlement who would then use his good offices to see that preference is given to the ECOs while making recruitment. The Ministry of Defence has also written to a number of important industrialists in the private sector for absorption of as many ECOs as possible in their organisations.

For the facility of the ECOs Resettlement Directorate will be issuing periodical bulletin giving the particulars of all vacancies (both reserved and unreserved) reported to them for the information of the ECOs who are due for release or have been released. A statement of vacancies so far reported to Resettlement Directorate is laid on the Table of the House. [Placed in Library. See No. LT-518/67].

(b) No specific complaints about the unsatisfactory working of the Resettlement Directorate have been received by the Government.

अहमदाबाद के निकट उपग्रह संचार केन्द्र

1472. श्री विजयनाथ वाखडेय : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या अहमदाबाद के पास एक प्रयोगात्मक उपग्रह संचार केन्द्र स्थापित किया गया है और यह चालू हो गया है ;

(ख) यदि हाँ, तो कब ; और

(ग) इस पर कितना व्यय हुआ

अनु. अखिल विभाग में राज्य-संघी (बी एच० एल० मुखबल-स्वाधी) : (क) तथा (ख) जी, अब तक नहीं। इस केन्द्र की स्थापना का काम जारी है तथा यह अगस्त, 1967 में काम करना शुरू कर देगा।

(ग) इस केन्द्र की स्थापना संयुक्त राष्ट्र संघ विशेष निधि से प्राप्त वित्तीय तथा तकनीकी सहायता से की जा रही है। इस निधि से प्र.योजना के लिए छः लाख पच्चीस हजार डॉलर की सहायता मिल रही है। चौबीस वर्षों की योजना के अन्त तक प्र.योजना के निम्न कार्यों, अतिरिक्त उपकरणों आदि पर खर्च होने वाला सरकारी हिस्सा अनुमानतः सत्तानवे लाख पचास हजार रुपये होगा। गुजरात सरकार द्वारा प्र.योजना के लिए मुफ्त दी गई भूमि की अनुमानित कीमत 22 लाख रुपये प्रांकी गई है और यह उपरोक्त खर्च में शामिल नहीं है।

Manufacture of Marine Diesel Engines

1473. Shri Vishwa Nath Pandey:
Will the Minister of Defence be pleased to state:

(a) whether it is a fact that Government have approved the project for the manufacture of Marine Diesel Engines in India;

(b) if so, when; and

(c) the total amount of expenditure involved in the project?

The Minister of State in the Ministry of Defence (Shri B. R. Ehsani):

(a) Yes, Sir.

(b) 31st March, 1967.

(c) The estimated capital expenditure on the project is about Rs. 383 lakhs.

Anti-Indian Propaganda by China

1474. Shri Omkar Lal Berwa:
Shri Meetha Lal:
Shri Atam Das:

Will the Minister of External Affairs be pleased to state:

(a) whether China has stepped up anti-Indian propaganda and subversive activities in India; and

(b) if so, the steps which are being taken to counteract their activities?

The Minister of External Affairs (Shri M. C. Chagla): (a) Yes, Sir.

(b) The Government are fully aware of the Chinese threats and all necessary steps are being taken to protect our national security.

इसराईल के साथ सांस्कृतिक व्यवसाय-व्यापार करार

1475. श्री महाराज सिंह भारती :
क्या वित्त-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारत ने अब तक इसराईल के साथ कोई सांस्कृतिक व्यवसाय-व्यापार करार किया है ;

(ख) क्या इसराईल ने राजस्थान के मरुस्थल की हरीजरी भूमि में परिचालन करने के लिये एक पाइप-लाइन निष्कर्ष योजना बनाने की योजना की है ;

(ग) यदि हाँ, तो सरकार ने उक्त प्रस्ताव किस कारणों से स्वीकार नहीं किया ; और

(घ) इस समय इसराईल में भारतीय हितों की रक्षा करने के लिये क्या कार्यवाही की जा रही है ?

वित्त-कार्य मंत्री (श्री सु० क० चव्वाला) : (क) की नहीं।

(ख) और (ग). 1963 में इमराईल की सरकार ने निर्धारित तरीके के विपरीत राजस्थान सरकार को मिर्चाई और कृषि के क्षेत्र में सहायता देने की सीधे ही पेशकश की। चूंकि निर्धारित तरीके का पालन नहीं किया गया था, इसलिए इस प्रस्ताव पर भागे कुछ नहीं किया गया।

(घ) इस समय भारत के कीमती हितों की देखभाल नैन-मन्वीज में ब्रिटेन का राजदूतावास कर रहा है।

टेलीविजन उपकरण में आराम निर्भरता

1476. श्री महाराज सिंह भारती : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) भारत कब तक टेलीविजन प्रसारण तथा टेलीविजन मंत्रों के निर्माण के लिए आवश्यक सभी उपकरणों के मामले में आत्म-निर्भर हो जाएगा ताकि उनके आयात पर विदेशी मुद्रा न खर्च करनी पड़े ; और

(ख) मसूंचे देश की आवश्यकताओं को ध्यान में रखते हुए इस उद्योग की स्थापना पर कितनी भारतीय मुद्रा तथा कितनी विदेशी मुद्रा के खर्च होने की सम्भावना है ?

प्रतिरक्षा मंत्रालय में राज्य मंत्री (श्री व. रा. भगत) : (क) तथा (ख). टेलीविजन प्रसारण उपकरण

टेलीविजन प्रसारण उपकरण केवल हिस्सों में लगाया गया है जिसमें सभी तक विदेशी उपकरणों का इस्तेमाल होता है। टेलीविजन प्रसारण उपकरण और स्टूडियो उपकरणों के देश में ही बनाने के प्रस्तावों की सभी शक्तिपूर्ण रूप नहीं दिया गया है।

टेलीविजन रिमोविंग सेट

सेन्ट्रल इलेक्ट्रॉनिक इंजीनियरिंग रिसर्च इन्स्टीट्यूट, पिलानी द्वारा तैयार किए गए देशी तकनीकी विधि का उपयोग करते हुए दो कम्पनियों को प्रति वर्ष दस-दस हजार टेलीविजन रिमोविंग ब्राने के लिए लाइसेंस दिए गए हैं। इन दोनों कम्पनियों का इस पर पूंजीगत व्यय 50 लाख रुपये के लगभग पड़ेगा जिसमें 70 लाख रुपये की विदेशी मुद्रा होगी।

प्रारम्भ में प्रत्येक टेलीविजन रिमोविंग पर लगभग 235 रुपये की विदेशी मुद्रा की आवश्यकता पड़ेगी। पांचवें वर्ष में, जब कि बाहर से मंगाये जाने वाले उपकरणों का धीरे धीरे देशी उत्पादन प्रारम्भ होने लगेगा, प्रति रिमोविंग पर 40 रुपये की विदेशी मुद्रा की आवश्यकता पड़ेगी।

परमाणु में बाहर से मंगाया जाने वाला एक महत्वपूर्ण उपकरण टेलीविजन पिक्चर ट्यूब है जिसे देश में ही बनाए जाने की सम्भावना है और इससे प्रत्येक टेलीविजन रिमोविंग में आयात किए जाने वाले उपकरणों की क्रोमन कम होने में मुख्य रूप से सहायता मिलेगी।

पनडुब्बियों का निर्माण

1477. श्री महाराज सिंह भारती : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने देश में पनडुब्बियों के निर्माण करने की एक योजना बनाई है ;

(ख) यदि हां, तो उसका व्यौरा क्या है ;

(ग) क्या अपनी परमाणु नीति के अन्तर्गत में सरकार ने यह निर्णय भी किया है कि रक्षा-कार्यों के लिए परमाणु पनडुब्बियों का भी निर्माण नहीं किया जायेगा ; और

(ब) क्या यह सच है कि परमाणु पनडुब्बियों की निर्माण लागत अन्य पनडुब्बियों की निर्माण लागत से अधिक होती है परन्तु उनकी संभारण लागत कम होती है तथा उनका कार्य बहुत उत्तम होता है ?

प्रतिरक्षा मंत्रालय में राज्य मंत्री (श्री ब० रा० भगत): (क) जी नहीं ।

(ख) प्रश्न नहीं उठता ।

(ग) ऐसा कोई निर्णय नहीं लिया गया है ।

(घ) हमारे तम उपलब्ध सूचना अनुसार अन्य पनडुब्बियों की अपेक्षा परमाणु पनडुब्बियों की उत्पादन लागत और संधारण लागत अधिक होती है और परमाणु पनडुब्बियों का कार्य काफी उत्तम होता है ।

गन एंड ग्रेन कंसटरी, काशीपुर
(कलकत्ता)

1478. श्री राम सिंह सायरवाल :
श्री हुकम चन्द बख्शबाय :
श्री ब० का० भट्टाचार्य :

क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 10 मई, 1967 को कलकत्ता में काशीपुर गन एंड ग्रेन कंसटरी में हुई एक मूठभेड़ में 20 व्यक्ति घायल हो गये थे ;

(ख) यदि हाँ, तो मूठभेड़ के क्या कारण थे ; और

(ग) इसके परिणामस्वरूप जन-जन की कितनी हानि हुई ?

प्रतिरक्षा मंत्रालय में राज्य मंत्री (श्री ब० रा० भगत) : (क) से (ग). यह सच है कि 10 मई, 1967 को एक मूठभेड़ हुई थी । आईनेस कारखानों के महानिदेशालय के एक प्रवर अफसर की अध्यक्षता में एक तथ्य निर्णायक बोर्ड का संयोजन किया गया । इस मूठभेड़ में किसी की मृत्यु नहीं हुई लेकिन सम्पत्ति को कुछ नुकसान पहुंचा और ध्वजियों को चोटें आईं । तथ्य निर्णायक बोर्ड की रिपोर्ट उपलब्ध होने के बाद ही इस सम्बन्ध में विस्तृत विवरण उपलब्ध होने की आशा है ।

Reorganisation of Cantonments

1479. Shri M. N. Naghooor:
Shri Kanwar Lal Gupta:
Shri R. S. Vidyarthi:

Will the Minister of Defence be pleased to state:

(a) whether there is a proposal to amend the Cantonments Act of 1924;

(b) if so, the nature thereof;

(c) whether Report has been received from the Committee headed by Shri S. K. Patil on the re-organisation of Cantonments; and

(d) if so, the action taken thereon, particularly in regard to giving relief to the civilian owners of properties in the Cantonments?

The Minister of State in the Ministry of Defence (Shri B. R. Bhagat):

(a) Yes, Sir.

(b) It is proposed to amend the Cantonment Act, 1924, with a view, amongst others, to introduce free and compulsory primary education in accordance with the directive principles of State Policy; further democratisation of the Cantonment Administration consistent with the nature of Cantonments as military stations; permit extension of the Act to places where Indian Navy is quartered; rectify defects in certain provisions of the Act brought out in judicial pronouncements; and remove difficulties experienced in administering the Act.

(c) Yes, Sir. Such a report was received in the year 1951.

(d) On the recommendations of the Committee, the following actions have been taken:—

(i) Parts of certain Cantonment areas were excised from their limits and merged with the adjoining municipalities;

(ii) Cantonment Electoral Rules have been amended.

(iii) A decision was taken in 1957 to grant free hold rights on certain conditions to persons holding lands in Cantonments on old grant terms. The matter is now being re-examined in the context of the need to evolve a pattern consistent with the socialist goal of society and also in the context of increased defence needs of lands in Cantonments consequent to the declaration of Emergency in 1962.

Atomic Power Station in Rajasthan

1480. **Shri K. N. Pandey:** Will the Prime Minister be pleased to state how much funds are being provided by Canada for the second unit of nuclear power station reactor being added to the Rajasthan atomic power station?

The Minister of State in the Department of Atomic Energy (Shri M. S. Gurupadaswamy): Canada is providing through her Export Credits Insurance Corporation a loan of Canadian \$38.5 million for the second unit of the Rajasthan Atomic Power Project.

Movement for Creation of "Christian Democratic Republic"

1481. **Shri S. K. Tapurish:**
Shri D. N. Patodia:

Will the Minister of External Affairs be pleased to state:

(a) whether the attention of Government has been drawn to a news-item in the 'Indian Express' of the 18th May, 1967 saying that a movement has been launched in Kachin

State of North Burma for creation of a "Christian Democratic Republic" comprising of Naga inhabited areas of Burma, Nagaland and Naga inhabited areas of Manipur and Assam; and

(b) if so, the reaction of Government in this regard?

The Minister of External Affairs (Shri M. C. Chagla): (a) and (b). Yes, Sir. As the matter relates to certain developments taking place in another country, the Government of India have no comments to make. So far as areas inhabited by Nagas in Nagaland, Manipur, NEFA and Assam are concerned they constitute an integral part of India and the Government of India will not permit any such extra-constitutional activities.

Application for Issue of Visa from General Kong Le

1483. **Shri M. L. Sondhi:** Will the Minister of External Affairs be pleased to state:

(a) whether any application for visa was received by Government from General Kong Le;

(b) if so, the action taken in the matter; and

(c) whether it is a fact that General Kong Le visited India as a State guest in 1964?

The Minister of External Affairs (Shri M. C. Chagla): (a) No formal application was received but he made a verbal request to our Commissioner in Hong Kong and sent telegraphic request.

(b) It is understood that he is now going to the Philippines first. We shall consider his request if he still wishes to visit India after his Philippines visit.

(c) General Kong Le visited India in 1963 as a guest of the Government of India.

Genocide of Pushtoons

1484. **Shri M. L. Sondhi:** Will the Minister of External Affairs be pleased to state:

(a) whether it is a fact that India propose to raise the question of genocide of Pushtoons by Pakistan in the United Nations Organisation; and

(b) if so, the details of the specific stand of India keeping in view the United Nations provisions for genocide?

The Minister of External Affairs (Shri M. C. Chagla): (a) No, Sir.

(b) Does not arise.

A.I.E. Artistes in Dharwar Station

1485. **Shri S. A. Agadi:** Will the Minister of Information and Broadcasting be pleased to state:

(a) whether the attention of Government has been drawn to the article appearing in Prapancha, of the 14th May, 1967, published from Hubli, Mysore State regarding the partial and communal treatment meted out to the Artistes by the local Committee of the All India Radio, Dharwar;

(b) if so, the action contemplated to be taken in the matter;

(c) the names of the Members of the Advisory Committee;

(d) the basis on which the Advisory Committee is constituted; and

(e) the authority empowered to constitute the Advisory Committee?

The Minister of Information and Broadcasting (Shri K. K. Shah): (a) Yes, Sir.

(b) No action is contemplated as the allegations made in the article are without any basis.

(c) The Hon. member is evidently referring to the local Audition Committee. The following are the non-official members of this Committee attached to the Dharwar Station:—

(i) Shri B. G. Angadi

(ii) Shri B. H. Inamdar

(iii) Shri S. S. Tuppad

(iv) Shri S. V. Bhirdikar

(v) Shri V. K. Koregaonkar

(vi) Shri D. B. Pathak

(d) The members of Local Audition Committees are selected on the basis of their knowledge of music.

(e) The Director General, All India Radio.

I.A.F. Dakota Accident

1486. **Shri K. N. Pandey:** Will the Minister of Defence be pleased to state:

(a) whether an I.A.F. Dakota crashed over the Khasi and Jaintia Hills District on the 5th May, 1967; and

(b) if so, the details thereof?

The Minister of State in the Ministry of Defence (Shri B. R. Bhagat): (a) Yes, Sir. The aircraft crashed on the hills north of Sherpai Range, about 35 miles north-west of Kumbhigram.

(b) The aircraft was on a courier flight between Kumbhigram and Gauhati. Contact with the aircraft was lost after 1000 hours and search for it was immediately undertaken. The wreckage was located on the 7th May, 1967 on the hills north of Sherpai Range. There were 14 persons on board the aircraft, including 4 members of the aircrew, and all were killed. The aircraft was totally destroyed. A Court of Inquiry has been ordered to investigate the accident. Further details will be known when the proceedings of the Court on Inquiry are finalised.

Wellington Cantonment

1487. **Shri Nanja Gowder:** Will the Minister of Defence be pleased to state:

(a) whether the lands in which the Wellington Cantonment in Nilgiris District (Madras State) is established are on a 99-year lease;

(b) if so, on what terms; and

(c) whether the claim for adequate compensation on the basis of land for land of the villages has been favourably considered?

The Minister of State in the Ministry of Defence (Shri B. R. Bhagat): (a) and (b). Land measuring 796.96 acres in Wellington Cantonment was taken over in or about year 1850 for perpetual use on payment of a lump sum amount of Rs. 650 and an annual payment of Rs. 165.

(c) Representations were received from certain residents of Jagthala village of Nilgiris District, Madras for the return of the land in Wellington Cantonment which they claimed had been acquired from their forefathers on a lease for 100 years. In the alternative they requested for the payment of the present market value of the land or land in exchange. The claim was examined and a lump sum amount of Rs. 4743.75 in lieu of the annuity of Rs. 165 being paid to the owners was offered to the persons affected. The persons declined the offer and have filed a suit against Government which is being defended. The matter is sub-judice.

Indians in Industrial Establishments in Saudi Arabia

1488. **Shri Y. A. Prasad:**
Shri N. K. Sanghi:
Shri N. S. Sharma:
Shri Bodabrata Barua:

Will the Minister of External Affairs be pleased to state:

(a) whether it is a fact that Indians in the Industrial Establishments in Saudi Arabia are being replaced; and

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(b) if so, whether Government have taken up this question with Government of Saudi Arabia?

The Minister of External Affairs (Shri M. C. Chagla): (a) and (b). Some Indian Employees working with the Government of Saudi Arabia and with private Establishments were recently replaced. It was suspected that this was in pursuance of a ban on the employment of Indians. This matter was accordingly taken up with the Saudi Arabian Government who denied the existence of any such ban.

Exchange of Ambassadors with China

1489. **Shri D. C. Sharma:**
Shri Madhu Limaye:
Shri K. K. Nayana:
Shri A. B. Vajpayee:
Shri Balraj Madhok:
Shri Shri Chand Goel:

Will the Minister of External Affairs be pleased to state:

(a) whether Government was willing for a renewed exchange of Ambassadors with China if the Peking regime is prepared to play its part in reopening a meaningful dialogue between the two countries on the border dispute;

(b) whether the Chinese reaction has been ascertained in this regard; and

(c) if so, the details thereof?

The Minister of External Affairs (Shri M. C. Chagla): (a) The Government of India have always been prepared to have meaningful discussions with China on the border dispute; there is unfortunately no indication at present from Peking of any willingness to have a settlement with India. The Government do not think, therefore, that any useful purpose would be served by suggesting at this stage a renewed exchange of Ambassadors.

(b) No, Sir.

(c) Does not arise.

Government Advertisements in News Papers

1490. Shri Prem Chand Verma: Will the Minister of Information and Broadcasting be pleased to state:

(a) whether Directorate of Advertising and Publicity maintains a list of newspapers, dailies, weeklies and monthlies, to which Government advertisements are released; and

(b) if so, the number of advertisements released to newspapers of these categories separately in English, Hindi and other regional languages during the last one year?

The Minister of Information and Broadcasting (Shri K. K. Shah): (a) The Directorate of Advertising and Visual Publicity maintains a record of media particulars of all regular newspapers and periodicals who approach Government for advertisements. This information is utilised in selecting newspapers for the release of specific advertisements.

(b) The requisite information in regard to display advertisements is given in the statement laid on the Table of the House. [Placed in Library. See No. LT-519/67]. Similar information about classified advertisements is being compiled and will be laid on the Table of the House shortly.

Concessions to Bigger Newspapers

1491. Shri Prem Chand Verma: Will the Minister of Information and Broadcasting be pleased to state:

(a) whether it is a fact that bigger newspapers and periodicals receive a much greater measure of concessions from the Central Government in securing raw materials, newsprint, etc.;

(b) whether it is a fact that 80 per cent of the total allotment of newsprint and machinery for newspapers etc. has gone to 26 big businessmen and the rest of 20 per cent has gone

to the rest of newspapers in India; and

(c) the names of proprietors of newspapers who have received imports licenses of Rs. 5 lakhs and above during the last twelve months?

The Minister of Information and Broadcasting (Shri K. K. Shah): (a) No, Sir.

(b) Twenty-six big newspapers got 80.9 per cent of newsprint and 85.1 per cent of printing machinery of the total allotment for 1966-67.

(c) Names of proprietors of newspapers to whom licences for more than Rs. 5 lakhs were issued for newsprint and printing machinery during 1966-67 are given below:

For Newsprint:

- (1) Ananda Bazar Patrika, Pvt. Ltd., Calcutta.
- (2) Hindustan Times Ltd., New Delhi.
- (3) Indian Express Newspapers (Bombay) Ltd., Bombay.
- (4) Indian Express (Madurai) Ltd., Madurai.
- (5) Andhra Prabha Ltd., Vijayawada.
- (6) Bennett Coleman & Co., Ltd., Bombay.
- (7) Amrita Bazar Patrika Pvt. Ltd., Calcutta.
- (8) Thanthi Trust, Madras.
- (9) Malayala Manorama Co. Ltd., Kottayam.
- (10) Statesman Ltd., Calcutta.
- (11) Sakal Papers Pvt. Ltd., Poona.
- (12) Kasturi & Sons Ltd., Madras.
- (13) Lok Prakashan Ltd., Ahmedabad.
- (14) The Mathrubhumi Printing and Publishing Co. Ltd., Kozhikode.
- (15) The State's People Pvt. Ltd., Bombay.
- (16) Bombay Samachar Pvt. Ltd., Bombay.

- (17) Newspapers & Publications (Pvt.) Ltd., Patna.
- (18) Nageswara Rao Estates Pvt. Ltd., Madras.
- (19) Indian National Press (Bombay) Pvt. Ltd., Bombay.

For Printing Machinery:

- (1) Indian Express Newspapers Ltd., (Bombay).
- (2) Basumati Pvt. Ltd., Calcutta.
- (3) Shri N. L. Shah, Jai Hind, Rajkot and Ahmedabad.
- (4) Shri P. U. Reshamwala, Gujaratmitra and Gujarat Darpan, Surat.
- (5) Shri Y. K. Khadijkar, Nawakal, Bombay.
- (6) Shri Narakasari Prakashan Ltd., Nagpur.
- (7) Amrit Bazar Patrika Pvt. Ltd., Calcutta.
- (8) Malayala Manorma Co. Ltd., Kottayam.
- (9) Mathrubhumi Printing and Publishing Co. Ltd., Kozhikode.
- (10) Indian National Press (Bombay) Ltd.
- (11) Shri J. R. Rawal, Nutan Saurashtra, Rajkot.
- (12) Vasan Publications Pvt. Ltd., Madras.
- (13) Shri R. G. Maheswari, Nav Bharat, Nagpur.

Press Council

1492. Shri S. C. Jha: Will the Minister of Information and Broadcasting be pleased to state:

(a) whether it is a fact that the present Press Council has no statutory power by which it can force the newspapers not to indulge in yellow journalism;

(b) if so, whether Government propose to invest it with any such power?

The Minister of Information and Broadcasting (Shri K. K. Shah): (a) The Press Council has already been invested with adequate powers under sections 13 and 14 of the Press Council Act, 1965.

(b) There is no proposal under consideration of Government to invest the Council with more powers.

CORRECTION OF REPLIES TO UNSTARRED QUESTIONS NOS. 1 AND 2 DATED 25-7-1966 AND NO. 2883, DATED 22-8-1966, REGARDING TELEVISION

The Minister of Information and Broadcasting (Shri K. K. Shah): (i) The figures of expenditure relating to Television given in reply to parts (b) and (d) of the Unstarred Question No. 1 by Dr. M. M. Das, answered on the 25th July, 1966, have been checked and found to be as indicated below:

Question	Reply already given	Revised reply
"(h) The amount spent for this purpose since the day of the decision to date;"	"Rs. 66.96 lakhs (approx.)"	"Rs. 83.28 lakhs (approx.)"
"(d) The amount spent during the current calendar year to date for TV and the amount of foreign exchange counterpart of it;"	"The total expenditure on TV during the current calendar year upto June 1966 was Rs. 25.84 lakhs (approx.) The foreign exchange component was Rs. 5.28 lakhs (approx.)"	"The total expenditure on Television during the current calendar year upto June 1966 was Rs. 27.86 lakhs (approx.) The foreign exchange component was Rs. 5.28 lakhs (approx.)"